

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 410**  
**IA/4788/ND/2022 in IB/256/ND/2021**

**IN THE MATTER OF:**

Ford Credit India Pvt Ltd	...	Applicant
Versus		
Ritu Bhatia	...	Respondent

**Under Section 95(1) of IBC, 2016.**

**Order delivered on 13.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Dinesh Jotwani, Mr. Harsh Kumar, Advs
For the Respondent	: Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Aastha Vishnoi, Adv.
For the RP	: Mr. Binod Kumar Singh, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant, Learned Counsel for the respondent and Learned Counsel for the Resolution Professional are present through video-conferencing. Learned Counsel for the respondent has submitted that they have filed reply in the registry and copy of the same be served to Learned Counsel for the applicant. Let this matter be posted to 06.06.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**